



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ७७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Second Amendment) Ordinance, 2024 (Mah. Ord. XVII of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Public Universities (Second Amendment) Ordinance, 2024 (Mah. Ord. XVII of 2024), published under the authority of the Governor].

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 15th October 2024.

MAHARASHTRA ORDINANCE No. XVII OF 2024.

AN ORDINANCE

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action

Mah. VI further to amend the Maharashtra Public Universities Act, 2016 for the purposes of 2017. hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :-

Short title and commencement. **1.** (1) This Ordinance may be called the Maharashtra Public Universities (Second Amendment) Ordinance, 2024.

(2) It shall come into force at once.

Amendment of section 109 of Mah. VI of 2017. **2.** In section 109 of the Maharashtra Public Universities Act, 2016 Mah. VI of 2017. (hereinafter referred to as "the principal Act"),-

(1) in sub-section (3), in clause (g), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely :-

"Provided further that, with a view to extend the dates of, making application for seeking Letter of Intent for opening new college or institution of higher learning and scrutiny of application by Board of Deans and forwarding the same to the State Government for the academic year 2025-2026, the day or dates referred to in clauses (a) and (c) of sub-section (3), as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :-

TABLE

Clauses (1)	Day or date provided in existing provision. (2)	Day or date provided for Academic Year 2025- 2026. (3)
(a)	before the last day of September of the year preceding the year in which the Letter of Intent is sought,	on or before 31 st October, 2024;
(c)	on or before 30 th of November of the year in which such application is received by the university,	on or before 15 th December, 2024.”;

(2) in sub-section (4), in clause (d), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely:-

"Provided further that, with a view to extend the date of making application, for seeking permission to start a new course of study, subjects, faculties, additional divisions or satellite centers, to the State Government for the academic year 2025-2026, the day referred to in clause (a) of sub-section (4), as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :-

TABLE

Clause (1)	Day or date provided in existing provision. (2)	Day or date provided for Academic Year 2025- 2026. (3)
(a)	before the last day of September of the year preceding the year in which the permission is sought,	on or before 31 st October, 2024.”.

STATEMENT

Section 109 of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017) provides for procedure for permission for opening new college or new course, subject, faculties, additional divisions or satellite centers. Sub-section (3) of said section 109 provides that the management seeking a Letter of Intent for opening a new college or institution of higher learnings shall apply in a prescribed format to the Registrar of the University before the last day of September of the year preceding the year in which the Letter of Intent is sought.

2. Similarly, sub-section (4) of said section 109 provides that the management seeking permission to start new course of study, subjects, faculties, additional divisions or satellite centers shall apply in a prescribed format to the Registrar of the University before the last day of September of the year preceding the year in which the permission is sought.

3. Due to some administrative reasons, the procedure for permission for opening of a new college or a new course, subjects, discipline, faculties, additional divisions or satellite centers could not be carried out within the prescribed period. Hence, it is considered necessary to specify the new time schedule for making application to seek Letter of Intent for opening a new college and to start new course of study, etc., for the academic year 2025-2026. For the above purpose, the Government considers it expedient to amend the said section 109, suitably.

4. As both the Houses of State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 15th October 2024.

C. P. RADHAKRISHNAN,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

VIKASCHANDRA RASTOGI,
Principal Secretary to Government.